

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01352/2019

Dated Friday the 11th day of October Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

B.Girish,
Block N, Flat No. 4, MIG Blocks,
Foreshore Estate, Chennai 600028.Applicant

By Advocate M/s. P.Balasubramanian & S.K.Sekar

Vs

1.Union of India,
rep by Secretary,
Ministry of Commerce and Industry,
Department for Promotion of Industry & Internal Trade (DPIIT),
Formerly
Department of Industrial Policy & Promotion,
Udyog Bhavan, New Delhi 110011.

2.Secretary,
National Productivity Council,
(Under the Ministry of Commerce & Industry),
Utpadakta Bhavan,
5-6, Institutional Area,
Lodi Road, New Delhi 110003.

3.Director General,
National Productivity Council,
5-6, Institutional Area,
Utpadakta Bhavan, Lodi Road,
New Delhi 110003.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To call for the records of the respondents and set aside the order passed in No. 15 (16)/2010 (UNIDO) dated, 03.06.2010; order No. 2/17/2015/NPC-QCI dated 14.09.2015 and order No. 12016/3/2017/NPC-QCI dated 16.10.2017 passed by 1st respondent and order for the grant of MACP benefit to the applicant and order for consequential benefits.

ii. to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. When the matter is taken up for hearing, it is submitted that the applicant has made a representation dt. 01.08.2019 to the respondents which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation of the applicant and pass a speaking order within a time limit to be stipulated by this Tribunal.

3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 01.08.2019 (Annexure A14) in accordance with law and relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

11.10.2019

SKSI